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**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**EXECUTION APPLICATION NO. 82/2025**  
**IN**  
**ORIGINAL APPLICATION NO. 440/2018**

**IN THE MATTER OF:**

**KULDEEP SINGH PARIHAR**

...APPLICANT

**VERSUS**

**STATE OF MADHYA PRADESH & ORS. ...RESPONDENTS**

**INDEX**

<b>Sr. No.</b>	<b>Particulars</b>	<b>Page No.</b>
1.	Status Report on Affidavit in Execution Application on behalf of Respondent No. 3-The District Collector Ujjain.	<b>1-4</b>
2.	<b>Vakalatnama</b> on behalf of Respondent No. 3-The District Collector Ujjain, along with Authority Letter.	<b>5-6</b>
3.	Proof of Service	<b>7-8</b>

DATE: 25.02.2026  
PLACE: New Delhi

  
**C. ANKEETA APPANNA**  
**Advocate for the Respondent No. 3**  
**E. No. 2259-A/2014**  
A-89, L.G.F., Defence Colony,  
New Delhi – 110024.  
Mobile.: +91 9930191883  
Email:ankeeta.codanda@gmail.com

1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 82/2025  
IN  
ORIGINAL APPLICATION NO. 440/2018**

**IN THE MATTER OF:**

**KULDEEP SINGH PARIHAR**

...APPLICANT

**VERSUS**

**STATE OF MADHYA PRADESH & ORS. ...RESPONDENTS**

**STATUS REPORT ON AFFIDAVIT IN EXECUTION  
APPLICATION ON BEHALF OF RESPONDENT NO. 3-  
THE DISTRICT COLLECTOR UJJAIN.**

I **Pawan Kumar Singh**, aged about 58 years, Additional Commissioner Municipal Corporation, Ujjain and Officer-in-Charge in the present case on behalf of Respondent No. 3, do hereby solemnly affirm and state as under:

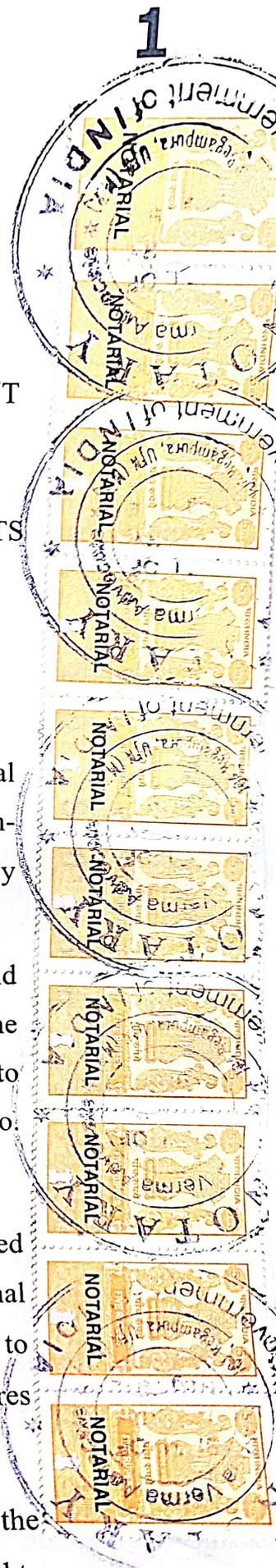
1. I am the Deponent herein and fully conversant with facts and circumstances of the present case and I have perused the Execution Application. I am competent and duly authorized to submit and verify this Status Report on behalf of Respondent No. 3 herein- The District Collector Ujjain.
2. That the present Execution Application (EA) has been filed seeking compliance of Order dated 17.08.2018 passed in Original Application ("said O.A.") No. 440/2018 with respect to construction on Khasra No. 1945/2 admeasuring 2.985 hectares on the bank of Neel Ganga Lake, Ujjain ("said Lake").
3. That vide the Order dated 17.08.2018, the construction on the bank which was within 9 meters of the said Lake was directed to



**NOTARY**  
**DISTRICT UJJAIN**  
(M.P.) INDIA

24 FEB 2026

अपर आयुक्त  
जगर पालिक निगम, उज्जैन



be stopped by this Hon'ble Tribunal based on the Report of the then District Collector. However, the Applicant states that the construction has resumed in the year 2025, leading to the filing of the present EA.

4. That this Hon'ble Tribunal, vide its Order dated 02.12.2025 was pleased to issue notice to all the Respondents for filing their response/reply in the EA.
5. That the Respondent No. 3 is in receipt of copy of Letter dated 23.01.2026 issued by Respondent No. 2 to the Tehsildar, Ujjain enclosing therein the Order dated 02.12.2025 passed by this Hon'ble Tribunal in the said EA. The said Letter mentioned that based on the Report of the then District Collector, the construction on Land Survey No.1945/2 admeasuring 2.985 hectares at the bank of the said Lake was stopped in the year 2018. It was further stated that the Applicant has attached certain photographs in the said EA, depicting therein that the construction work was re-commenced by the same person at the same place, which is in direct contravention to the Order dated 02.12.2025 passed by this Hon'ble Tribunal. That it was mentioned that on 21.01.2026, an inspection at the bank of the said Lake was carried out by the officers of Respondent No. 2, and construction was found to be underway. However, the Respondent No. 2 has interalia asked the Respondent No. 3 herein to ascertain whether the said construction is being carried out at the location mentioned in the said O.A, and whether the said construction is within 9 meters of the said Lake.
6. I state that the Respondent No. 3 can assess the said construction, only after a joint inspection by officers from the Revenue

NOTARY  
DISTRICT UJJAIN  
(M.P.) INDIA

24 FEB 2026

अपर आयुक्त  
नगर पालिक निगम, उज्जैन

Department, M.P. Pollution Control Board, Town and Country Planning Department, and the Municipal Corporation of Ujjain, which will require substantial time.

7. I therefore humbly pray before this Hon'ble Tribunal to grant Respondent No. 3 a period of four weeks for the aforesaid assessment and inspection proceedings.

8. The present preliminary Status Report is being filed on behalf of Respondent No. 3 for the kind consideration of this Hon'ble Tribunal and may be kindly be taken on record. The Respondent No. 3 craves leave of this Hon'ble Tribunal to file any further Affidavits in the present matter.

*[Signature]*  
**DEPONENT**

नगर पालिक निगम, उज्जैन

**VERIFICATION**

I, **Pawan Kumar Singh**, the Deponent above-named, do hereby verify that the contents of Paragraph Nos. 1 to 8 of the above affidavit are true and correct to my knowledge based on official records and legal instructions, and nothing material has been concealed therefrom.

24 FEB 2026

Verified at Ujjain on this \_\_\_\_\_ day of February, 2026.

*[Signature]*  
**DEPONENT**

नगर पालिक निगम, उज्जैन

Aishna Verma Notary, Duly Appointed and authorised under Notaries Act of 1952 and Notaries Act of 1976 residing at Begampura Ujjain do hereby certify

Sworn before me on the 24 FEB. 2026

by Pawan Kumar Singh A/c 58-

who is personally known to me has been identified

by Sgt \_\_\_\_\_ R/o Municipal Corporation Ujjain

Ujjain (M.P.)  
AMMPN Serial No. 24



**NOTARY**  
**DISTRICT UJJAIN**  
(M.P.) INDIA  
24 FEB 2026





7

5

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH  
AT NEW DELHI  
EXECUTION APPLICATION NO. 82 OF 2025  
IN  
ORIGINAL APPLICATION NO. 440 OF 2018**

**IN THE MATTER OF:**

Kuldeep Singh Parihar

...Applicant

Versus

State of Madhya Pradesh & Ors.

...Respondents

**VAKALATNAMA**

KNOW ALL TO WHOM THESE PRESENTS SHALL COME THAT I, **Shri. Pawan Kumar Singh, Additional Commissioner, Municipal Corporation, Ujjain** on behalf of **District Collector, Ujjain** the Respondent No. 3 herein in the above Application, do hereby appoint: **MS. C. ANKEETA APPANNA (D/2259-A/2014) having her Office at A-89, First Floor, Defence Colony, New Delhi – 110024**, bearing Phone No. 9930191883, and having email id: [ankeeta.codanda@gmail.com](mailto:ankeeta.codanda@gmail.com) (hereinafter called the Advocate), to be my Advocate in the above-mentioned cause and authorize her to do all the following acts, deeds and things or any of them that is to say:-

1. To act, appear and plead in the above-mentioned case in this Court or any other Court in which the same may be tried or heard in first instance or in appeal or revision or any other cause of its progress until its final decision.
2. To sign, file, verify and present pleadings, appeals, Cross-objections or petitions for revision, withdrawal, compromise or other petitions or affidavits, or other documents necessary or advisable for the prosecution relating to the said case in all stages of the case.
3. To file and take back documents, to admit and/or deny the documents of opponent.
4. To withdraw or compromise the said case or submit to arbitration any differences or dispute that shall arise touching or in any manner relating to the said case.
5. To take execution proceedings.
6. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case or advisable for prosecution of said cause in all its stages.
7. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf .

AND I the undersigned hereby agree to ratify all acts whatever done by the aforesaid Advocate or her substitute in pursuance of this authority;

AND I the undersigned hereby agree not to hold the advocate or her substitute responsible for the result of the said cause in consequence of her absence from the Court when the said cause is called up for hearing;

AND I the undersigned hereby agree that in the event of the whole or any part of the fees agreed by me to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said cause until the same is paid.

**IN WITNESS WHEREOF** I hereunto set our hand to these presents, the contents of which have been explained to and understood by me, on this 24th day of February, 2026.

**C. Ankeeta Appanna  
Advocate**

**District Collector, Ujjain  
Through Shri. Pawan Kumar Singh  
Additional Commissioner, Municipal Corporation, Ujjain  
नगर पालिक निगम, उज्जैन  
(Respondent No. 3)**





## कार्यालय कलेक्टर जिला-उज्जैन (म0प्र0)

क्रमांक / अपर.कले. / 23/2 / 2026 /

उज्जैन दिनांक - 19 / 1 / 2026

प्रति,

✓ श्री पवन कुमार सिंह  
अपर आयुक्त,  
नगर पालिक निगम,  
उज्जैन (म.प्र.)

विषय :- माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण Execution Application No. 82/2025 In Original Application No. 440/2018 Kuldeep Singh Parihar V/s State of Madhya Pradesh & Ors. में दिनांक 02.12.2025 को पारित आदेश के अनुपालन बावत्।

माननीय एनजीटी भोपाल बेंच द्वारा प्रकरण Execution Application No. 82/2025 In Original Application No. 440/2018 Kuldeep Singh Parihar V/s State of Madhya Pradesh & Ors. में दिनांक 02.12.2025 को पारित आदेश एवं Original Application संलग्न है। अपर आयुक्त, नगर पालिक निगम उज्जैन को प्रकरण में प्रभारी अधिकारी नियुक्त किया जाता है। माननीय अधिकरण द्वारा पारित निर्णय का पालन सुनिश्चित करते हुए अधिवक्ता के माध्यम से पालन प्रतिवेदन नियत समयवाधि में माननीय राष्ट्रीय हरित अधिकरण के समक्ष प्रस्तुत करें।

संलग्न :- उपरोक्तानुसार।

(कलेक्टर महोदय उज्जैन द्वारा अनुमोदित)

(शाश्वती शर्मा)  
अपर कलेक्टर  
जिला उज्जैन

उज्जैन दिनांक --- / --- / 2026

क्रमांक / अपर.कले. / / 2026 /

प्रतिलिपि:-

1. कलेक्टर उज्जैन जिला उज्जैन की ओर कृपया सूचनार्थ प्रेषित।
2. आयुक्त, नगर पालिक निगम, उज्जैन की ओर कृपया सूचनार्थ प्रेषित।
3. श्रीमती वर्षा सोलंकी, उपसचिव, मध्यप्रदेश शासन, पर्यावरण विभाग, वल्लभ भवन- II, द्वितीय तल, मंत्रालय, भोपाल की ओर कृपया सूचनार्थ प्रेषित।

अपर कलेक्टर  
जिला उज्जैन

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ankeeta codanda &lt;ankeeta.codanda@gmail.com&gt;

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**EA No. 82/2025 in O.A. 440/2018 || Kuldeep Singh Parihar vs. State of M.P. & Ors.**

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**ankeeta codanda** <ankeeta.codanda@gmail.com>

Wed, Feb 25, 2026 at 9:54 AM

To: Kanishk Devesh Sharma &lt;kanishkdevesh1@gmail.com&gt;, ayush.ipc@gmail.com, chairman-mppcb@mp.gov.in, sccyuad@mp.gov.in

Cc: Rishi Sahu Sahu &lt;slaxmanprasad9@gmail.com&gt;

Dear Sir/ Madam,

Please find attached Status Report on behalf of the Respondent No. 3 - District Collector, Ujjain in the captioned matter, as and by way of advance service upon you.

Thank you.

Regards,  
C. Ankeeta Appanna  
Advocate on Record  
Supreme Court of India

A-89, L.G.F., Defence Colony,  
New Delhi - 110024.  
Mobile: +91 9930191883  
Landline: 011 41672693

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 **Status Report on behalf of R-3.pdf**  
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ankeeta codanda <ankeeta.codanda@gmail.com>

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**EA No. 82/2025 in O.A. 440/2018 || Kuldeep Singh Parihar vs. State of M.P. & Ors.**

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**ankeeta codanda** <ankeeta.codanda@gmail.com>  
To: Ayush Dev Bajpai <ayush.ips@gmail.com>

Wed, Feb 25, 2026 at 9:56 AM

Dear Sir,

PFA the Status Report on behalf of Respondent No. 3 in the captioned matter.

Thank you.  
Regards,  
C. Ankeeta Appanna  
Advocate on Record  
Supreme Court of India

A-89, L.G.F., Defence Colony,  
New Delhi - 110024.  
Mobile: +91 9930191883  
Landline: 011 41672693

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 **Status Report on behalf of R-3.pdf**  
5450K